

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

**CP No. 253/BB/2016 in
TP No. 104/2017**

U/s 433 & 434 of Companies Act, 1956

In the matter of

**Fedex Express Transportation
& Supply Chain Services (India) Pvt. Ltd.
601-606, West Wing No. 26/27
Near Raheja Towers, MG Road
Bangalore 560 001**

--- **Petitioner**

Versus

**Mindlogicx Infratec Limited
No.10/1, B Unit No.1, Near Whitefield Road
Graphite India Road
Bangalore 560 048**

--- **Respondent**

For the Petitioner(s) : Ms. Suja Surendran, Advocate
For the Respondent(s) : Ms. Aparna Kulkarnai, Advocate

Order delivered on 2nd August, 2018

Coram: 1. Hon'ble Shri Rajeshwara Rao Vittanala, Member Judicial
2. Hon'ble Shri.Ashok Kumar Mishra, Member Technical

ORDER

Per: **Ashok Kumar Mishra, M (T)**

1. CP No. 253/2016 (TP No.104/2017) is filed by FedEx Express Transportation and Supply Chain Services (India) Private Limited, U/s 433 & 434 of Companies Act, 1956 before the Hon'ble High Court of Karnataka, by inter-alia seeking to wind up M/s. Mindlogicx Infratec Limited, and appoint Official Liquidator, etc.
2. The case is transferred to this Tribunal as per Gazette of India Notification dated 07.12.2016. Subsequently, the case was taken on record of this Tribunal and has allowed TP No. 104/2017.

3. The case is listed for admission on various dates viz. 07.12.2016, 02.02.2017, 24.03.2017, 01.06.2017, 10.07.2017, 07.08.2017, 18.08.2017, 14.09.2017, 10.10.2017, 17.11.2017, 14.12.2017, 22.01.2018, 20.02.2018, 21.03.2018, 04.04.2018, 23.04.2018, 11.05.2018, 29.05.2018, 25.06.2018, 04.07.2018, 10.07.2018 and 02.08.2018.
4. Heard Ms. Suja Surendran, Learned Counsel for Petitioner and Ms. Aparna Kulkarni, Learned Counsel for Respondent. Both the Learned Counsels filed a memo dated 02.08.2018 (memo is taken on record), by inter-alia stating that the Respondent has paid a sum of Rs. 7,00,000/- (Rupees seven lakhs) to the Petitioner as mutually agreed by the Petitioner and the Respondent as full and final settlement towards the claim made in the instant Company Petition. They have also stated that they have given the following three (3) DDs:
 - i) DD No. 787320 dated 29.05.2018 for Rs. 2.50 lakhs
 - ii) DD No. 003065 dated 04.07.2018 for Rs. 2.50 lakhs
 - iii) DD No. 628375 dated 01.08.2018 for Rs. 2.00 lakhs
5. Therefore, both the Learned Counsels submit that the petition may be dismissed as withdrawn.
6. In view of the above facts and circumstances, CP No. 253/2016 (TP No. 104/2017) is dismissed as withdrawn. No order as to costs.


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL


(RAJESHWARA RAO VITTANALA)
MEMBER, JUDICIAL

Balaji